HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 9537 OF 2025

Between:

M/s P E ENGINEERS PRIVATE LIMITED, M/s. P E Engineers Private Limited 23, IDA Balanagar, Rangareddy, Telangana, 500037 Rep. by its. Managing Director. Rajeev Madhav.

.....PETITIONER

AND

1. The Appellate Joint Commissioner (ST), Hyderabad Rural Division, Hyderabad.
2. The Assistant Commissioner (ST), Balanagar Circle, Hyderabad Rural Division, Hyderabad.
3. State of Telangana, rep. by its Secretary Revenue, Government of Telangana, Secretariat, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or direction, more particularly one in the nature of Writ of Mandamus. Writ of Mandamus or any other appropriate writ or order or direction declaring the impugned order dated. 21.01.2025 passed by the 1st respondent in ref No. ZD360125033254S for the financial year 2018-19.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the order dated.21.01.2025passed by the

respondent in impugned order No.ZD360125033254S for the financial year 2018-19 during the pendency of the above writ petition.

Counsel for the Petitioner : Ms. ANJALI AGARWAL

Counsel for the Respondent Nos.1&2: SPECIAL GOVT PLEADER FOR STATE TAX

Counsel for the Respondent No.3: G.P FOR REVENUE

The Court made the following ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.9537 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms.Anjali Agarwal, learned counsel for the petitioner, seeks to withdraw this petition with the liberty to the petitioner to file a properly constituted petition.

2. Prayer is allowed.

3. Accordingly, the Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD-K.SREERAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

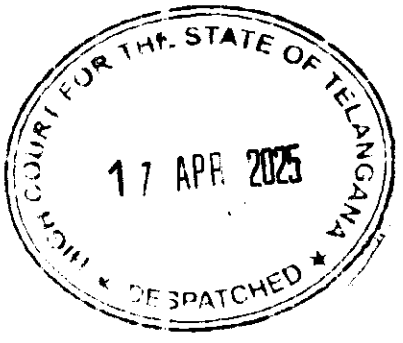
To

1. Two CC to Special Govt Pleader for State Tax, High Court for the State of Telangana at Hyderabad. [OUT]
2. Two CC to G.P FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to Ms. ANJALI AGARWAL, Advocate [OPUC]
4. Two CD Copies

SA
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HIGH COURT

DATED:03/04/2025



ORDER

WP.No.9537 of 2025

DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

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S.B

15/4/25